



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ३९ (४)]

सोमवार, जुलै १३, २०२६/आषाढ २२, शके १९४८

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक १००

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Third Amendment) Act, 2026 (L. A. Bill No. XXXI of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXI OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 13th July 2026.)

An Act further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Public Universities (Second Amendment) Ordinance, 2026, on the 16th June 2026;

Mah. VI
of 2017.
Mah.
Ord. VI
of 2026.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Public Universities (Third Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 16th June 2026.

Amendment
of section 109
of Mah. VI of
2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016,-

Mah. VI
of 2017.

(1) in sub-section (3),-

(i) in clause (d), the second proviso shall be deleted;

(ii) in clause (g), after the existing proviso, the following proviso shall be added, namely :-

“Provided further that, for the academic year 2026-27, the State Government may grant final approval to open new college or institution on or before the 30th June 2026.”;

(2) in sub-section (4), in clause (d),-

(i) the second proviso and Table shall be deleted;

(ii) after the existing proviso, the following proviso shall be added, namely :-

“Provided further that, for the academic year 2026-27, the State Government may grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers on or before the 30th June 2026.”.

Repeal of
Mah. Ord. VI
of 2026 and
saving.

3. (1) The Maharashtra Public Universities (Second Amendment) Ordinance, 2026, is hereby repealed.

Mah.
Ord. VI
of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.